

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

10

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 13/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

PETITION NUMBER : TCP/30/2017 (CA 203/17)  
NAME OF THE TRANSFEROR : K. GOMATHESWARAN  
NAME OF THE TRANSFERRE : CRAFTSMAN AUTOMATION PVT LTD +7  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. Manjula Devi, Adv  
~~for~~ ~~for~~

For R<sub>2</sub>



Mr. H. Karthik Seshachari

For R<sub>3</sub> to 5



M.S.R. Preetna  
For KSR & CO

For R<sub>1</sub>, R<sub>7</sub> & R<sub>8</sub>



R. VIDHYA SHANKAR ADV. for Petitioner R. Vidhya Shankar

**ORDER**

Counsel for petitioner present. Counsel for R1, R6 & R7, counsel for R2 and counsel for R3, R4 & R5 are present. Counsel for petitioner filed CA 203/2017 with a prayer to implead the proposed R8 & R9 as necessary parties in the matter. Counsel for respondents have vehemently opposed filing of the CA at this stage when the CP is posted for final hearing. Having heard the submissions of the counsel for petitioner, counsel for respondents are directed to file counter in the said CA. Counsel for petitioner is directed to cause private notice to the proposed R8 & R9 and file proof of the same by way of an affidavit by the next date of hearing. Time extended at their request. Put up on 01.11.2017 at 10.30 A.M.

- sel -  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

bc